

**IN THE INCOME TAX APPELLATE TRIBUNAL
HYDERABAD 'B' BENCH, HYDERABAD.**

**BEFORE SHRI RAMA KANTA PANDA, ACCOUNTANT MEMBER AND
SHRI K. NARASIMHA CHARY, JUDICIAL MEMBER**

**ITA No.58/Hyd/2022
(Assessment Year : 2015-16)**

Shri Bhaskara Raju Indukuri,
Secunderabad.
PAN AAFPI7411NAppellant.

Vs.

Income Tax Officer,
Ward 13(2), Hyderabad.Respondent.

Appellant By : Shri Shshank Dundu.
Respondent By : Shri T. Sunil Goutam. (D.R.)

Date of Hearing : 02.06.2022.
Date of Pronouncement : 02.06.2022.

O R D E R

Per Shri Rama Kanta Panda, A.M. :

This appeal filed by the assessee is directed against the order dt.23.03.2021 of the Principal Commissioner of Income Tax-4, Hyderabad passed u/s. 263 of the Income Tax Act, 1961 (in short 'the Act') relating to Assessment Year 2015-16.

2. Learned counsel for the assessee, at the time of hearing filed an application seeking withdrawal of the appeal on the ground that consequential order u/s. 143(3) r.w.s. 263 r.w.s. 144B has already been passed in favour of the assessee. Therefore in the absence of any objection from the learned Departmental Representative, the appeal filed by the assessee is dismissed as withdrawn.

3. In the result, the appeal of the assessee is dismissed as withdrawn.

Order pronounced in the open court at the time of hearing.

Sd/-

(K NARASIMHA CHARY)
Judicial Member

Sd/-

(RAMA KANTA PANDA)
Accountant Member

Hyderabad, Dt.02.06.2022.

* Reddy gp

Copy to :

1.	Shri Bhaskara Raju Indukuri, Plot No.35, Ravi Colony, St. No.4, Mahendra Hills, East Marredpally, Secunderabad-500 026
2.	ITO, Ward 13(2), Hyderabad.
3.	Pr. C I T-4, Hyderabad.
4.	DR, ITAT, Hyderabad.
5.	Guard File.